

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

Original Application No. 959/93.

Shri Sampatkumar Lingam.

.... Applicant.

V/s.

Union of India & Another.

.... Respondents.

Coram: Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Shri S.S.Jani.

Oral Judgment:-

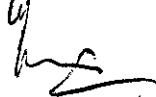
(Per Shri M.Y.Priolkar, Member(A)) Dt. 15.9.1993

Heard Shri S.S.Jani, counsel for the applicant.

The prayer in this application is that the applicant should be heard on his representation which he had made by his letter dt. 30.12.1991 to the Director of Estates and that the respondents be dealt with for committing Contempt of the Court by not implementing the order dt. 15.11.1991. By this order dt. 15.11.1991 this Tribunal had directed the applicant in the present application who was also the applicant in the case decided by the Tribunal viz. St. 681/91 that he filed a detailed representation before the Competent Authority for retention of the quarter and that the Competent Authority will decide the same finally within two months from the date of receipt of the letter. There was no specific direction in this order of the Tribunal dt. 15.11.1991 that the competent authority should hear the applicant before passing the final order. The applicant is a Class-IV employee and the Competent Authority is at Delhi and unless the specific direction is there of giving an opportunity of being heard of the applicant, in my view, it was not obligatory to the

Competent Authority to summon the applicant to Delhi for personal hearing. In this view of the matter, I see no contempt of the Tribunal's order dt. 15.11.1991 nor any justification for the present grievance of the applicant.

2. The application is rejected summarily.
No order as to costs.


(M.Y. PRIOLKAR)
MEMBER (A)

B.